

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 41 of 2017

Dated: 6th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Bangalore Electricity Supply Company **Appellant(s)**

Vs.

Karnataka Electricity Regulatory Commission **Respondent(s)**
& Ors.

Counsel for the Appellant(s) : Mr. Anand Sanjay Nuli
Mr. Saket Gogia

Counsel for the Respondent(s) : Mr. Anantha Narayana M.G.
Mr. Shridhar Prabhu for R-2 & R-3

ORDER

Learned counsel for the appellant seeks two weeks further time to file rejoinder. Finally, two weeks time is granted to file rejoinder. Learned counsel for the appellant may file rejoinder along with IA on or before 24.09.2018 with advance copy to the other side, failing which, it shall be taken as nil.

List the matter on **27.09.2018.**

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

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